

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 363 of 2017 in TP No. 199/397-398/NCLT/AHM/2016
C.P. No. 198/397-398/NCLT/AHM/2007**




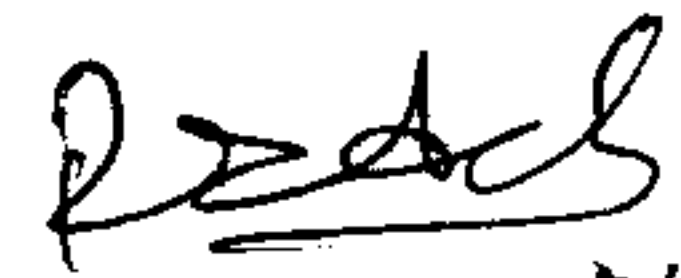
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: Abhsihek Mohan Gupta.
V/s.
Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. DHRUV DEWAN	ADVOCATE	ORIGINAL PETITIONER/NON- APPLICANT	
2.	MR. KOSTUBH DEVANI	ADVOCATE		
	Poonam Mathur with Trisha Baxi for Singhi & Co.	Advocate	ORIGINAL Respondent. No. 5 & 6	
③	K.M. Shukla	Adv.	Resp. 3	
4)	Mr. Rohan Shah	Adv.	Resp. No. 2	

ORDER

Learned Advocate Mr. Krishna Mohal Shukla present for Applicant / Original Respondent no. 3. Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Kostubh Devani present for Original Petitioner. Learned Advocate Ms. Poonam Mathur with Learned Advocate Ms. Trisha Baxi present for Original Respondents No. 5 and 6. Learned Advocate Mr. Rohan Shah present for Respondent No.2. None present for other Respondents.

Learned Counsel for applicant sought permission to withdraw IA 363/2017.

Permission granted.

IA 363/2017 is disposed of as withdrawn.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.